

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 406**  
**IA/2973/ND/2023, Restoration**  
**App/169/ND/2023 in IB/530/ND/2021**

**IN THE MATTER OF:**

M/s Bajaj Kagaj Ltd	...	Applicant
Versus		
M/s Sam Industrial Enterprises Ltd	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 24.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vasu Goyal, Adv.  
For the Respondent : Mr. Sanjay Yadav, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IB/530/ND/2021**

Perusal of the file shows that the present matter was heard by earlier Bench comprising of Hon'ble Member (Judicial), Mr. Manni Sankariah Shanmuga Sundaram and Hon'ble Member (Technical), Dr. Binod Kumar Sinha. Since, Hon'ble Member (Technical), Dr. Binod Kumar Sinha demitted the Office, the matter has to be reheard by newly constituted Bench.

**IA/2973/ND/2023 & Restoration App/169/ND/2023**

In both the abovesaid applications, parties are directed to complete the pleadings before the next date of hearing.

Let this matter be posted to 16.05.2024 for hearing.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**